

Exchange of views with U.S.A. Regarding Tarapur Nuclear Plant:

355. SHRI CHITTA BASU: Will the PRIME MINISTER be pleased to state:

(a) whether Government had recently any exchange of views in regard to the Tarapur Nuclear Plant with the USA; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH): (a) The Government of India, in terms of the bilateral cooperation agreement of 1963, continues to remain in touch with the Government of the United States of America on the question of fuel supplies and other matters.

(b) The Government of India awaits the decision of the Government of the United States of America on the overdue application in terms of the above agreement.

Crisis in West Bengal Wagon Industry

356. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Wagon Industry in West Bengal is passing through crisis;

(b) if so, the reasons therefor; and

(c) steps taken or proposed to be taken to salvage the industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). The wagon-producing units of West Bengal in the past have been faced with problems of low off-take shortages of power and supply of inputs such as wheel sets.

(c) The Government have initiated various measures for improving the supply of inputs including wheel sets through imports. Also, the off-take of wagons by Indian Railways is expected to increase substantially thereby providing the wagon-building units an opportunity to improve their capacity utilisation and viability.

Study of status of Minority Communities in States

357. PROF. AJIT KUMAR MEHTA:

SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Central Government have asked certain State Governments to make an in-depth study with regard to the status of the minority communities in certain towns;

(b) if so, the details thereof with the precise nature of study and purpose thereof; and

(c) the period by which the State Governments concerned are expected to complete the study?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Yes, Sir. It has been suggested to certain State Governments to set up working groups for certain towns to carry out an in-depth study from socio-economic, educational and historical angles and formulate time-bound programmes for implementation. The concerned State Governments are expected to complete the study at the earliest.

Cement Pricing Policy

358. PROF. AJIT KUMAR MEHTA:

SHRI B. D. SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that because of the indecision of Government with regard to the cement pricing policy and for the expansion of the industry to give it an economic viability not only the indigenous production capacity remains unutilised but the country has also to import cement almost at 100 per cent higher cost to meet the demand;

(b) whether it is also a fact that the Bureau of Industrial Cost and Prices have recently made certain recommendations with regard to the cement prices; and

(c) if so, what are the reasons for delay in taking a decision in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No, Sir. The capacity in the cement industry is under-utilised on account of external constraints in regard to shortage in the availability of coal and power.

(b) No, Sir.

(c) Does not arise.

Lack of Family Accommodation for other ranks and incidence of V.D.

359. SHRI JYOTIRMOY BOSU:
SHRI JITENDRA PRASAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that adequate family accommodation is not there for other ranks of the Defence Services;

(b) is it a fact that Defence Personnel are getting V. D. through their wives at an abnormally high rate; and

(c) if so, what steps are being taken to remedy it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). A Construction of married accommodation for Defence Services Personnel including officers is a continuous process. Government has decided that the existing deficiencies for service personnel including officers should be made up by stepping up construction of family accommodation so as to eliminate the deficiencies within a period of 13 years commencing from 1978-79.

The percentage of satisfaction of married accommodation at present for ORs of the three services is as below:—

ORs (Army)	46.4 per cent.
Airmen	59 per cent.
Sailors	54.7 per cent.

Houses are also hired for ORs subject to prescribed rental ceilings which are reviewed and revised periodically.

In order to further alleviate the difficulties on account of lack of Government built accommodation, compensation in lieu of quarters (CILQ) is also authorised. The recently revised conditions for grant of this concession are admissible to all married persons above the age of 25 years who fall within the prescribed phased percentages, irrespective of whether the family is residing at the duty station or not.

The information available with the Government indicates that there has been no increase in the incidence of V. D. As such no special steps are called for other than routine V. D. Control programme of the Armed Forces.

Recruitment in Defence Services.

360. SHRI JYOTIRMOY BOSU:
Will the Minister of DEFENCE be pleased to state:

(a) State-wise recruitment figures of defence service in the last three years; and

(b) details of non-fulfilment and over fulfilment of quota set out for each state?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). It would not be in the public interest to divulge the information of State-wise recruitment.

Vacancies for recruitment in the Army and Navy are allotted to various states based on the recruitable male population. In the case of Air Force, the allotment is regionwise which includes a number of States. Some times, in a particular region/State the quota is not fulfilled as candidates of requisite standard are not available. In such cases unutilised vacancies in a particular State/region are transferred to other States/regions.